

SHRI ANIL MADHAV DAVE: Sir, it is about the ITBP. And I am asking ...*(Interruptions)*...

MR. CHAIRMAN: It is a specific question. Please read the question.

**श्री अनिल माधव दवे:** हमारी सरकार खच्चर से सामान पहुंचाने की बजाय अन्य माध्यम के द्वारा आईटीबीपी के जवानों, एडवांस फोर्सेज तक हैवी आर्टिलरी, मिसाइल डिप्लॉयमेंट आदि पहुंचाने में कब सक्षम होगी? अगर मेरा यह सवाल मूल प्रश्न से संबंधित है, तो उत्तर दिया जा सकता है, अन्यथा नहीं।

MR. CHAIRMAN : Please answer the question which is relating to the main question.

SHRI KIREN RIJU: Right, Sir. सभापति जी, मैं एक बात की क्लैरिफिकेशन देना चाहता हूं कि कम मृत्यु की बात इसलिए की गई क्योंकि यह हाई एल्टीट्यूड में केवल एक ही मौत हुई है, इसलिए इसको कम कहा गया है। एक्सट्रीमली हाई एल्टीट्यूड, जो 15000 फीट से ऊपर होता है, वहां पर 557 की टोटल संख्या में केवल एक मौत हुई है, इसलिए इसको कम कहा गया है। इसका अर्थ यह नहीं कि हम मौत को हल्का बताने के लिए ऐसा कह रहे हैं।

दूसरा, जो आपने डिटेल्स की बात कही है, हमारे पास सारी डिटेल्स हैं लेकिन वह पूरी पढ़कर बताने में टाइम लग जाएगा। टोटल फोर्सेज में कौन-सी बीमारी से किसकी मौत हुई है, इसकी पूरी डिटेल्स हमारे पास है।

\* 404 [The questioner (Dr. Vijay Mallya) was absent.]

**The Industrial Employment (Standing Order)  
(Karnataka Amendment) Bill, 2005**

\*404. DR. VIJAY MALLYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Minister is aware that the State Government of Karnataka had on 5 June, 2013 referred the Industrial Employment (Standing Order) (Karnataka Amendment) Bill, 2005 for obtaining the assent of the President;

(b) whether the proposal has been considered by the Ministry; and

(c) if so, by when the Ministry would advise the State Government in this regard ?

THE MINISTER OF HOME AFFAIRS (SHRI RAJ NATH SINGH): (a) to (c) A Statement is laid on the Table of the House.

***Statement***

(a) and (b) Yes, Sir.

(c) The Hon'ble President has given his assent to 'The Industrial Employment (Standing Order) (Karnataka Amendment) Bill, 2005' on 17.02.2014 which has been conveyed to the State Government of Karnataka on 20.02.2014.

MR. CHAIRMAN: Hon. Member is not present. Are there any supplementaries ?

**श्री आनंद भास्कर रापोलु :** माननीय सभापति महोदय, these are the days of contract labour. These are the days of contract employment. Young persons, who are highly qualified, well-educated and technical professionals, are opting for the lowest of the employment. With this question of industrial employment, though it is pertaining specifically towards Karnataka, is the Union Government ready to look towards the alleviation of complications creeping in industrial employment including the contract employment, which is becoming alluring to the growing generation ?

MR. CHAIRMAN: I presume that the hon. Member had read the question and the answer.

SHRI ANANDA BHASKAR RAPOLU: Yes, Sir. I have read the question. It relates to the Industrial Employment (Standing Order) pertaining to Karnataka and whether it has been assented to by the President.

MR. CHAIRMAN: It relates to a specific State of the Union.

SHRI ANANDA BHASKAR RAPOLU: But, Sir, taking this opportunity...

MR. CHAIRMAN: No, you can't take this opportunity. This is a supplementary. Hon. Member, please cooperate. Stick to the question and ask supplementaries on the answer given. You can't expand it into a different subject.

SHRI ANANDA BHASKAR RAPOLU: But this is a complication which is attracting the attention of younger generations.

MR. CHAIRMAN: No, no. That is not the issue here. ...(*Interruptions*)... The issue here is a specific question focussed on a State of the Union.

SHRI ANANDA BHASKAR RAPOLU: Sir, the industrial employment orders are not properly implemented, in particular, in corporate and private employing agencies. In Karnataka and other States across the nation, can the Union Government take cognizance of the complications prevalent?

MR. CHAIRMAN: I am afraid not. Any other supplementaries ? No. Okay.

### **पुलिस बलों में जन-शक्ति की कमी**

**\*405. डा. विजय लक्ष्मी साधू:** क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या राज्यों की पुलिस/केंद्रीय पुलिस और अन्य पुलिस संगठनों में जन-शक्ति की कमी है;

(ख) क्या भारतीय पुलिस सेवा संवर्ग में भी जन-शक्ति की कमी है;

(ग) यदि हां, तो पुलिस की सभी शाखाओं में स्वीकृत कर्मियों की संख्या तथा रिक्त पदों का रैंक-वार, राज्य-वार, केंद्रीय पुलिस संगठन-वार तथा भारतीय पुलिस सेवा, संवर्ग-वार, ब्यौरा क्या है;